

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date – 17.03.2020

NOTIFICATION

It is notified to all concerned that mentioning for urgent matters may be made before the following Registrars on 17.03.2020 by 04.30 pm by submitting a special slip (format enclosed) signed by the counsel briefly indicating the urgency:-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur Bench

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

By Order


17.3.2020
REGISTRAR GENERAL

No. PA/RG/Misc./2020/587

Date – 17.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.
6. President, Rajasthan High Court Advocates' Association, Jodhpur.
7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
8. President, Rajasthan High Court Bar Association, Jaipur.
9. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
10. Member Secretary, Rajasthan State Legal Services Authority.
11. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


17.3.2020
REGISTRAR GENERAL

Application For Listing of Urgent Case

1.Type of Case

2.Number & Year of Case

3.Date of Filing of the

Petition/Appeal/Application

which is prayed to be listed

4.Date of passing of the

impugned order

5.Matter shall go for

: Admission/Order/Further

Arguments/Final Disposal

6.Prayer is made on behalf of

: Petitioner/Appellant/Applicant

Or

Non- Petitioner/Respondent

Non-Applicant

7.Next Date in the matter

(in case where next date

has already been fixed

by Hon'ble Court or Registrar)

8.Matter is prayed to be Listed on

9.Urgency (In brief)

10.Full Signature of Counsel/Party

11. Mobile Number of Advocate

12.E-Mail Address of Advocate.

13. Full Signature of counsel for
opposite party, if any

14.Order on the application

(a) Application is allowed and the
matter is directed to be listed on
..... before regular Bench or
Before Court No.

(b) Application is rejected

(C) to be moved after.....

Date

Signature of P.S. to Hon'ble Justice.....